

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 287/MP/2019**

Subject : Petition under Regulation 1.5(iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 for enforcement of 'must run' status granted to solar power projects and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking direction to State Load Despatch Centre to stop issuing backing down instructions to the Petitioners.

Date of Hearing : 22.9.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioners : Wardha Solar (Maharashtra) Pvt. Ltd. (WSMPL) and Anr.

Respondents : Karnataka State Load Despatch Centre (KSLDC) and 4 Ors.

Parties Present : Ms. Aparajita Upadhyay, Advocate, WSMPL  
Shri Ankitesh Ojha, Advocate, WSMPL  
Shri Ravi Sinha, WSMPL  
Shri Shabaaz Husain, Advocate, KSLDC & KPTCL  
Shri Fahad Khan, Advocate, KSLDC & KPTCL  
Shri Ilma Subhan, Advocate, KSLDC & KPTCL

**Record of Proceedings**

The learned counsel for the Petitioners submitted that vide Record of the Proceedings for the hearing dated 23.6.2022, the Commission had directed POSOCO to conduct an independent inquiry into whether the backing down/curtailment of generating by Respondent No.1 in case of the Petitioners was on account of grid safety/security or for any other purpose and to submit its report. The learned counsel submitted that pursuant to the above while the Petitioners have furnished the requisite data from their end, the Respondent 1 is yet to submit the requisite data as sought for by POSOCO.

2. The learned counsel for the Respondents No. 1 and 4 submitted that since KSLDC is required to compile the data pertaining to approximately 43,000 time-blocks, a period of three months may be permitted to the Respondents to furnish such data. The learned counsel added that Karnataka Electricity Regulatory Commission (KERC) has devised a specific format for furnishing the data in the several matters of similar nature pending before it and the Respondents may be permitted to provide such data in formats specified by KERC.

3. After hearing the learned counsel for the Petitioners and Respondent No. 1, the Commission expressed its displeasure over the conduct of the Respondent No.1

in failing to provide the requisite data to POSOCO and granted last opportunity to the Respondent No. 1. Accordingly, the Commission orders as under:

(a) The Petitioner to map all the Respondents including POSOCO on e-filing portal of the Commission.

(b) The Respondent No.1 to provide all the data to POSOCO in its given format within a period of one month failing which the matter will be proceeded further based on the data available with POSOCO..

(c) POSOCO shall conduct an independent inquiry into whether the backing down/curtailment of generation in the case of the Petitioners was on account of grid safety/security or for any other purpose and submit its report to the Commission within four weeks; and

(d) The parties shall cooperate and assist POSOCO in conducting the aforesaid inquiry and shall furnish all the data required by POSOCO in this regard.

4. The Petition shall be listed for hearing on 15.12.2022.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**